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PART V

Bills introduced in the Gujarat Legislative Assembly

The Following Bill Which Was introduced on the 3rd March, 2023 by Shri Imran Khedawala, M.L.A. is published under rule 127-A of the Gujarat Legislative Assembly Rules for general information.

THE GUJARAT PAYMENT OF UNEMPLOYMENT ALLOWANCE TO UNEMPLOYED BILL, 2023.

GUJARAT BILL NO. 13 OF 2023.

A BILL

to provide for payment of unemployment allowance to the unemployed persons in the State of Gujarat and for matters connected therewith.

It is hereby enacted in the Seventy fourth Year of the Republic of India as follows:-

1. (1) This Act may be called The Gujarat Payment of Unemployment Allowance to Unemployed Act, 2023. **Short title, extent and commencement.**
- (2) It shall extend to the whole of the State of Gujarat.
- (3) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.
2. In this Act, unless the context otherwise requires - **Definitions.**
 - (a) "Government" means the Government of the State of Gujarat.
 - (b) "Prescribed" means prescribed by rules made by the State Government.
 - (c) "Unemployment allowance" means an allowance to be paid by the Government to the unemployed persons.
 - (d) "Unemployed" means a person who is not having a paid job or any kind of self-employment.
3. The State Government shall pay, every month, the Unemployment allowance to the following persons at the following rates- **Payment of Unemployment Allowance.**
 - (1) Rs. 5000 to the unemployed person who is a double graduate.
 - (2) Rs. 4000 to the unemployed person who is a graduate.

- (3) Rs. 3000 to the unemployed person who is having a higher secondary or a secondary education certificate.
- (4) Rs. 2500 to the unemployed person not falling in any of the above categories including widows, handicapped and persons deserted by relatives.

Power to make rules.

4. (1) The State Government shall make rules, within one month, for carrying out the purposes of this Act.
- (2) The rules shall be subject to modifications to be made by the Gujarat Legislative Assembly at any time hereinafter.

STATEMENT OF OBJECTS AND REASONS

Large scale of unemployment is prevailing in the State since a decade. The recent demonetization and lockdown has deteriorated the economy very badly. The trade, commerce and business at large scale of close down. The State Government or the Central Government are not giving jobs or self-employment to all of those persons which the Universities and educational institutions are producing on a large scale. Therefore, number of employment seeking persons and unemployment is growing day by day. This situation leads the unemployed persons to a serious mental depression leading them to commit suicide. It becomes the duty of the State Government to help by giving them an unemployment allowance every month so that these helpless unemployed persons can live a respectful life gracefully and be able to get at least two time simple food. It is therefore provided to give them unemployment allowance every month.

Hence this Bill.

Gandhinagar,
Dated the 13th February, 2023.

IMRAN KHEDAWALA,
M.L.A.

FINANCIAL MEMORANDUM

Clause 3 of the Bill provides for payment of unemployment allowance to unemployed persons in the State at the rate prescribed in that clause. This is likely to involve annual expenditure of ₹ 1000 crores from the Consolidated Fund of the State. This is a recurring expenditure in nature.

Gandhinagar,
Dated the 13th February, 2023.

IMRAN KHEDAWALA,
M.L.A.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 4 of the Bill provides for delegation of power of making rules for carrying out the purposes of this Act. The delegation is of normal character.

Gandhinagar,
Dated the 13th February, 2023.

IMRAN KHEDAWALA,
M.L.A.

Dated the 3rd March, 2023.
Gandhinagar.

D. M. PATEL,
Secretary,
Gujarat Legislative Assembly.

